

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

ORIGINAL APPLICATION NUMBER 561 of 2002

TUESDAY, THIS THE 8th DAY OF OCTOBER, 2002

HON'BLE MR. S. DAYAL, MEMBER (A)

HON'BLE MR. A.K. BHATNAGAR, MEMBER (J)

1. Mohd. Nasim , son of Mohd. Saleem,  
r/o A-2/14, Sanchar Colony,  
Shanti Nagar,  
Kanpur.
2. Kunj Behari Sharma, son of Shri Nitya Nand Sharma,  
r/o E/166, Panki,  
Kanpur.
3. Ram Singh, son of Shri Pandham Lal,  
r/o 116/60, Rawatpur Gaon,  
Kanpur. ....Applicants

Counsel for the Applicant Shri K.K. Tripathi

V E R S U S

1. Union of India through the Secretary,  
Ministry of Communication,  
Department of Post,  
New Delhi.
2. The Post Master General,  
Kanpur Region,  
Kanpur.
3. The Senior Superintendent of R.M.S.  
Kanpur Division,  
Kanpur.
4. The Head Record Officer, R.M.S.,  
Kanpur Division,  
Kanpur. ....Respondents

Counsel for the Respondents Shri R. Sharma

O R D E R

Hon'ble Mr. S. Dayal, Member (A)

This application has been filed for a direction

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to the respondents to declare the result as E.D. Mail Man / E.D. Stamp Vender within time to be fixed by the Tribunal.

2. The case of the first two of the applicants that they filed O.A. No.1229/1997 which was decided on 29.07.1999 and the respondents were directed to consider the candidature of the applicants for the post of E.D.S.V./ Mail man, Kanpur. The third applicant had filed O.A. No.1426/1997 which was decided by order dated 30.10.2001. The learned counsel for the respondents had mentioned in the case that the candidature of the applicant have already been considered. The O.A. was therefore declared as having become infructuous and dismissed.

3. We have heard the argument of Shri S.K. Bahadur, brief holder of Shri K.K. Tripathi, learned counsel for the applicant.

4. The case of the applicant No.3 had already become infructuous as per the judgment of the Tribunal dated 30.10.2001. There is nothing in the O.A. which shows that the position with regard to the applicant No.3 is otherwise than what is mentioned in the judgment.

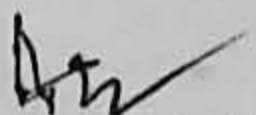
5. As far as O.A. No.1229/1997 is concerned. The direction had already been given. The first two applicants state that the applicants in pursuance of order dated 29.07.1999, had approached the respondents for considering

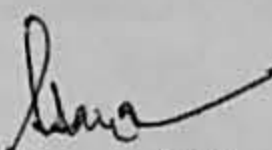
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their candidature. The respondents have however, not declared the result so far. The applicant had approached the respondents on 16.08.1999 and thereafter sent the reminder on 03.12.2001.

6. If it is true that the result of the applicants has not been declared by the respondents so far, the respondents are directed to declare the results within the period of one month of the date of receipt of the copy of this order.

7. There shall be no order as to costs.

  
Member (J)

  
Member (A)

shukla/-